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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2463 of 1997

New Delhi, dated this the 4th August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Tej Pal,
S/o Shri Bhag Mal,
R/o A-54, Gali No.8, Jagatpur,
Delhi-110051. APPLICANT

(By Advocate: Shri S.Y. Khan)

Versus

Union of India through

1. The Director General,
Doordarshan,
Mandi House,
New Delhi.
2. The Director,
Doordarshan Kendra, Delhi
Akashvani Bhawan,
Parliament Street,
New Delhi.

.... RESPONDENTS

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. With the consent of both parties this O.A. is disposed of with a direction that in the event applicant makes a fresh, self-contained representation supported by relevant certificates to establish his claim to belong SC community within six weeks from the date of receipt of a copy of this order, respondents should reexamine applicant's claim in the light of D.G. Doordarshan's O.M. datedd 13.3.94 forwarding a copy of the Scheme for regularisation of casual artists in Doordarshan, and dispose of the representation in accordance ^{wrk} ~~rules~~ rules and

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instructions on the subject within one month from
the date of receipt of the same under intimation
to applicant. *No costs*

Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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